

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING: INDORE**

**Civil Contempt Petition No.201/00065/2016**  
(in OA 906/2015)

Indore, this Monday, the 12<sup>th</sup> day of March, 2018

**HON'BLE SHRI UDAY KUMAR VARMA, ADMINISTRATIVE MEMBER  
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Ashish Soni,  
S/o Shri Omprakash Soni,  
Aged 35 yrs.  
Occ. Lab. Assistant, ESIC,  
Model Hospital,  
Nanda Nagar,  
Indore, Distt. Indore (MP), Pin 452011

-Petitioner

**(By Advocate –Shri Shashank Patwari)**

## V e r s u s

1. Mr. S. Aggarwal,  
Secretary, Union of India,  
Ministry of Labour Department,  
Shram Shakti Bhawan,  
Rafi Marg, New Delhi (Pin 110002)

2. Mr. Deepak Kumar,  
Director General,  
ESIC Head Quarter,  
Panchsheel Bhawan,  
CIG Road, New Delhi, (Pin-110002)

3. Mr. Pratima Dave,  
Medical Superintendent,  
ESIC Model Hospital & Decease Centre,  
Nanda Nagar,  
Indore,  
Distt. Indore (MP) (Pin: 452011)

## - Respondents

**(By Advocate –Shri Rishi Agrawal)**

**O R D E R (ORAL)****By Uday Kumar Varma, AM**

This Tribunal vide its order dated 07.10.2015 passed in Original Application No.201/00906/2015 had asked the respondent/contemnor to decide the representation filed by the applicant/petitioner. The same has been done by the alleged contemnors by passing an order dated 07.03.2017. At the time of hearing the counsel for the petitioner submitted that the respondents have not taken into account the applicability of the judgment of Hon'ble Supreme Court in similar cases, which is in violation of the direction of the Tribunal.

2. We have gone through the order dated 07.03.2017, the alleged contemnors has decided the representation as directed by the Tribunal. There was no specific direction to the respondents to apply the judgment of Hon'ble Apex Court as referred to by the petitioner at the time of arguments. If, however, the petitioner is dissatisfied with this order he is at liberty to approach the right legal forum for redressal of his grievance. Nothing survives in this contempt. The Tribunal's order dated 07.10.2015 has been complied with.

3. Accordingly, contempt petition is dismissed. Notices are discharged.

**(Ramesh Singh Thakur)  
Judicial Member**  
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**(Uday Kumar Varma)  
Administrative Member**